

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 1195 /2008

[Arising out of Order-in-Appeal No. 53 (RKS)/CE/JPR-I/2008 dated 13.3.2008 passed by the Commissioner of Central Excise(Appeals), Jaipur]

M/s. Arunodaya Foundaries

Appellant,

Vs.

**Commissioner of Central Excise
Jaipur**

Respondent

Appearance:

None for the Appellants

Shri H C Saini, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 17.07.2017

FINAL ORDER NO. 55297 /2017

Per: Justice (Dr.) Satish Chandra:

Appeal has been listed from time to time. On 11.4.2017, the then advocate Shri Bipin Garg has withdrawn his Vakalatnama. Notice has been issued to the appellant for making alternative arrangement. Notice issued by the Registry has returned back with the postal remarks 'not known'. The assessee-appellant has never

bothered to inform his latest address. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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